

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Relevant Particulars		
1.	Name of corporate debtor	GILL ACQUA HYDRO POWER GENERATION COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/04/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh, India, under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101PB2007PTC033758
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - Lane 3, Green Field Colony Anand Pur Road Pathankot Punjab 145001 India Address other than R/o where all or any books of account and papers are maintained: - Flat No. 504-505, Kusal Bazar Building 32-33 Nehru Place New Delhi 110019 Delhi India
6.	Insolvency commencement date in respect of corporate debtor	26-08-2022 (Order received on 30-08-2022)
7.	Estimated date of closure of insolvency resolution process	22-02-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sanjeev Bhandari Registration Number: IBBI/IPA-001/IP-P-02328/2021-2022/13528
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 95-B, Rishi Nagar Backside Telephone Exchange, Hambran Road, Ludhiana, Punjab, 141001 Email Id: ipcasanjeevbhandari.1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, E-10A, Lower Ground Floor, Kailash Colony, Greater Kailash - 1, New Delhi-

		110048 Email Id: Sanjeevbhandari@aaainsolvency.com
11.	Last date for submission of claims	13-09-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised representative of creditors in a class	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <u>Relevant Forms</u> Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

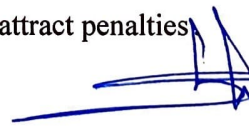
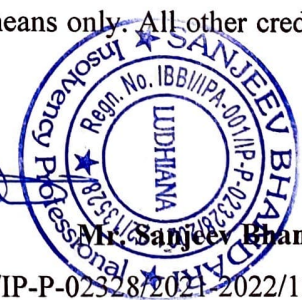
FOR THE ATTENTION OF THE CREDITORS OF GILL ACQUA HYDRO POWER GENERATION COMPANY PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of the **GILL ACQUA HYDRO POWER GENERATION COMPANY PRIVATE LIMITED** on 26-08-2022 (A copy of order received on 30-08-2022).

The creditors of **GILL ACQUA HYDRO POWER GENERATION COMPANY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 13-09-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Sanjeev Bhandari
 IBBI/IPA-001/IP-P-02328/2021-2022/13528

Interim Resolution Professional

In the matter of **GILL ACQUA HYDRO POWER GENERATION COMPANY PRIVATE LIMITED**

Date: 30.08.2022

Place: LUDHIANA